

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NOS.141-149 OF 2018

THE STATE OF UTTAR PRADESH

APPELLANT(S)

VERSUS

HARI PRASAD & ORS.

RESPONDENT(S)

O R D E R

It is reported that respondent No.1 has expired. Order dated 24.04.2019 passed by the Registrar indicates that a copy of death certificate has been received from the High Court in respect of deceased respondent No.1.

In that view of the matter, the appeal(s) stand dismissed as abated qua respondent No.1.

The matter be placed before the appropriate Court, if otherwise in order.

.....J.
[M.R. SHAH]

NEW DELHI;
JULY 1, 2019

ITEM NO.1

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 141-149/2018

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

HARI PRASAD & ORS.

Respondent(s)

Date : 01-07-2019 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH
[IN CHAMBER]

For Appellant(s) Mrs. Swarupama Chaturvedi, AOR

For Respondent(s) Mr. T. Mahipal, AOR

Ms. Vanshaja Shukla, AOR

UPON hearing the counsel the Court made the following
O R D E R

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In that view of the matter, the appeal(s) stand
dismissed as abated qua respondent No.1.

The matter be placed before the appropriate Court, if
otherwise in order.

(SWETA DHYANI)
SENIOR PERSONAL ASSISTANT

(Signed order is placed on the file)

(BEENA JOLLY)
BRANCH OFFICER